

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 283/AT/2021

Coram:

**Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of Order: 25th February, 2022

In the matter of:

Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System “Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500 MW)” being established by Koppal-Narendra Transmission Limited.

And

In the matter of

Koppal-Narendra Transmission Limited,
138, Ansal Chambers-II,
Bhikaji Cama Place,
New Delhi – 110 066.

.....**Petitioner**

Vs

- 1. ReNew Surya Ojas Private Limited,**
Renew Hub, Commercial Block-1, Zone-6,
Golf Course Road, DLF City Phase V,
Gurugram, Haryana-122 009.
- 2. ReNew Solar Power Private Limited,**
Renew Hub, Commercial Block-1, Zone-6,
Golf Course Road, DLF City Phase V,
Gurugram, Haryana- 122 009.
- 3. PFC Consulting Limited,**
9th Floor, A-Wing Statesman House,
Connaught Place, New Delhi-110 001.
- 4. Central Transmission Utility of India Limited,**
Saudamini, Plot No.2, Sector-29,
Gurugram, Haryana-122 001.

.....**Respondents**

Parties present:

1. Shri Amit Kumar, KNTL
2. Shri Mohit Jain, KNTL
3. Shri Sanjay Nayak, PFCCL
4. Shir Manish Agarwal, PFCCL
5. Ms. Nirmala Meena, PFCCL

ORDER

The Petitioner, Koppal-Narendra Transmission Limited, has filed the present Petition under Section 63 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') for adoption of transmission charges in respect of Transmission System for "*Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)*" (hereinafter referred to as 'the Transmission System' or 'the Project') to be established on Build, Own, Operate and Maintain (BOOM) basis. The Petitioner has made the following prayers:

"(a) Adoption of Transmission Charges for Transmission system "Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)" discovered through Competitive bidding process.

(b) Allow the sharing and recovery of Transmission Charges for Transmission system "Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)" as per Sharing of Inter-State Transmission Charges and Losses CERC Regulation, 2020 and any other amendment thereon issued from time to time by CERC;

(c) Grant of Transmission tariff from the Actual Date of Commercial operation (COD), if the element(s) of the project are commissioned before original SCOD...."

2. After filing of the Petition, the Bid Process Coordinator (BPC), PFC Consulting Limited (arrayed as Respondent No. 3), vide letter dated 14.1.2022 was directed to submit relevant documents regarding the complete process of the competitive bidding. The necessary details have been filed by BPC under the affidavit dated 20.1.2022.

Hearing dated 15.2.2022

3. The matter was called out for hearing on 15.2.2022 through video conferencing after notice to all the Respondents including the Long-Term Transmission Customers (LTTCs) of the Project. None was present on behalf of LTTCs despite notice. During the course of hearing, the representative of the Petitioner submitted that the Petitioner has complied with all the necessary requirements and, accordingly, requested to adopt the transmission charges.

Analysis and Decision

4. We have considered the submissions made by the Petitioner and perused the documents on record. Section 63 of the Act provides as under:

“Section 63: Determination of tariff by bidding process: Notwithstanding anything contained in section 62, the Appropriate Commission shall adopt the tariff if such tariff has been determined through transparent process of bidding in accordance with the guidelines issued by the Central Government.”

5. Ministry of Power, Government of India has notified the ‘Tariff based Competitive Bidding Guidelines for Transmission Service’ (hereinafter referred to as ‘the Guidelines’) under Section 63 of the Act vide Resolution No. 11/5/2005-PG(i) dated 13.4.2006. The salient features of the Guidelines are as under:

a. The Guidelines are applicable for procurement of transmission services for transmission of electricity through tariff based competitive bidding and for selection of Transmission Service Provider (TSP) for new transmission lines and to Build, Own, Maintain and Operate the specified transmission system elements.

b. For procurement of transmission services, required for inter-State transmission project, the Central Government shall notify any Central Government organization or any Central Public Sector Undertaking, or its wholly owned subsidiary (Special Purpose Vehicle) as the Bid Process Coordinator (BPC) who would be responsible for coordinating the bid process.

c. BPC shall prepare the bid documents in accordance with the Guidelines and obtain approval of the Appropriate Commission or alternatively, the BPC can use the Standard Bid Documents notified by the Ministry of Power, Government of India. Approval of the Appropriate Commission would be necessary, if any material deviation is proposed to be made in the Standard Bid Documents. Intimation about the initiation of the bid process shall be sent by BPC to the Appropriate Commission.

d. For procurement of transmission services under the Guidelines, BPC may adopt, at its option, either a two-stage process featuring separate Request for Qualification (RfQ) and Request for Proposal (RfP) or adopt a single stage two envelope tender process combining both RfQ and RfP processes.

e. RfQ or combined RfQ and RfP notice shall be issued in at least two national newspapers, on websites of BPC and the Appropriate Government and preferably in the trade magazines also to provide wide publicity. For the purpose of issue of RfQ, minimum conditions to be met by the bidder shall be specified in RfQ notice. The bidding shall be by way of International Competitive Bidding.

f. Standard documentations to be provided during RfQ shall include definitions of requirements including brief description of the project, commissioning milestones to be achieved by the bidders, qualification required to be met by bidders, conditions as specified by the Appropriate Commission for being eligible to obtain transmission licence, etc.

g. Standard documentations to be provided by BPC in RfP shall include specified target dates/ months for commissioning and commercial operations and start of providing transmission services, Transmission Service Agreement (TSA) proposed to be entered with the selected bidder, period of validity of offer of bidder, bid evaluation methodology to be adopted by BPC, discount factor to be used for evaluation of the bids, specification regarding bid bond and project completion guarantee to be furnished by the bidders, proposed indemnification agreement between TSP and the utilities, amount of contract performance guarantee as percentage of cost of the project, liquidated damages that would apply in case of delay in start of providing the transmission services and other technical and safety criteria to be met by the bidder/ TSP including the provisions of the Grid Code.

h. To ensure competitiveness, the minimum number of qualified bidders shall be two. The Empowered Committee shall constitute a committee for evaluation of the bids with at least one member from Central Electricity Authority (CEA), not less than two members from the concerned Regional Power Committees and at least one independent member. The bids shall be opened in public and the representative of the bidders shall be allowed to remain present.

The technical bids shall be scored to ensure that only the bids that meet the minimum technical criteria set out in RfQ shall be considered for further evaluation on the transmission charge bids. The bid for transmission charge shall be rejected if it contains any deviation from the tender conditions for submission of the same. The bidder, who has quoted the lowest transmission charge as per the evaluation procedure, shall be considered for the award.

i. The timeline suggested for two stage bid process is 145 days and that for single stage two envelope bid process is 180 days. BPC is empowered to give extended time- frame based on the prevailing circumstances and such alterations shall not be construed as the deviation from the Guidelines.

j. The selected bidder shall make an application for grant of transmission licence to the Appropriate Commission within ten days from the date of issue of Letter of Intent (LoI) or signing of TSA, whichever is later, subject to further extension of time as provided under Clause 2.4 of the RfP.

k. BPC shall make the final result of evaluation of all bids public. The final TSA along with the certification of Bid Evaluation Committee (BEC) shall be forwarded to the Appropriate Commission for adoption of tariff in terms of Section 63 of the Act.

6. Therefore, we have to examine whether the process as per the provisions of the Guidelines has been followed in the present case for arriving at the lowest levelised transmission charges and for selection of the successful bidder.

7. Ministry of Power, Government of India, vide Gazette notification. F. No. 15/3/2018- Trans-Pt(1) dated 10.10.2019 notified PFC Consulting Limited (PFCCL) as BPC for the purpose of selection of bidder as Transmission Service Provider to establish the Project through tariff based competitive bidding process.

8. Koppal-Narendra Transmission Limited (the Petitioner) was incorporated on 18.11.2019 under the Companies Act, 2013 as a wholly owned subsidiary of PFCCL with the objective to establish the Project and to act as the Transmission Service Provider after being acquired by the successful bidder. The main objectives of the Petitioner Company in its Memorandum of Association are as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

9. In the present case, BPC prepared the bidding documents such as RfQ and RfP in accordance with the Standard Bid Documents issued by the Ministry of Power, Government of India. BPC started the process of selection of TSP with the publication of Global Invitation for Qualification for selection of developer on BOOM basis for the Project. The notice for RfQ was published on 21.10.2019 in various editions of Times of India (English), Nav Bharat Times (Hindi) and Economic Times (English) and Financial Times (Worldwide) with the last date of submission of response to RfQ as 20.11.2019. Intimation regarding initiation of the bid process was given to this Commission in

accordance with Clause 4.2 of the Guidelines vide letter No. 04/ITP-36/19-20/RfQ dated 22.10.2019.

10. The key milestones in the bidding process were as under:

S. No.	Events	Date
1.	Publication of Request for Qualification	21.10.2019
2.	Submission of response to Request for Qualification	20.11.2019
3.	Issuance of Request for Proposal	19.12.2019
4.	RfP (Non- Financial) and Price Bid submission	6.9.2021
5.	RfP (Non-Financial) Bid Opening	6.9.2021
6.	RfP (Financial) Initial Price Offer-Opening	23.9.2021
7.	e-Reverse Auction	24.9.2021
8.	Final Bid Evaluation Committee Meeting	1.10.2021
9.	Issuance of Letter of Intent to successful bidder	13.10.2021
10.	Signing of Share Purchase Agreement and transfer of Special Purpose Vehicle	13.12.2021

11. The scope of the Project as per the Request for Proposal and the Transmission Service Agreement is as under:

S. No.	Name of the Transmission Element	Scheduled COD from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective element
1	Establishment of 5x500 MVA, 400/220 kV Pooling Station near Munirabad/ suitable location in Koppal district		
1 (a)	With SCOD of 18 months 400 kV • ICT: 3x500 MVA, 400/220 kV • ICT bay: 3 nos.	18 months	Element at Sl. No 2, 3 & 4

	<ul style="list-style-type: none"> Line bay: 2 nos. Bus Reactor bay: 2 nos. <p>220 kV</p> <ul style="list-style-type: none"> ICT bay: 3 nos. Line bay: 5 nos. Bus coupler bay: 1 nos. Transfer Bus coupler bay: 1 nos. 		
1 (b)	<p>With SCOD of 24 months</p> <p>400 kV</p> <ul style="list-style-type: none"> ICT: 2x500 MVA, 400/220 kV ICT bay: 2 nos. <p>220 kV</p> <ul style="list-style-type: none"> ICT bay: 2 nos. Line bay: 4 nos. Bus sectionalizer bay: 2 nos. (One no. bay for each Main Bus)* Bus coupler bay: 1 nos. Transfer Bus coupler bay: 1 nos. <p>Future provisions:</p> <ul style="list-style-type: none"> Space for future 400 kV line bay with switchable line reactor: 6 nos. Space for future 400/220 kV ICT along with associated bay: 3 nos. Space for future 220 kV line bay: 7 nos. 	24 months	Element at Sl. No 1(a)
2	Pooling station (near Munirabad /suitable location in Koppal distt.) – Narendra (New) 400 kV D/c Line (with Quad Moose ACSR conductor)	18 Months	Element at Sl. No 1 (a), 3 & 4
3	<ul style="list-style-type: none"> 400 kV GIS Line bay at Narendra (New): 2 nos. 400 kV GIS Bay for future 765/400kV Transformer: 2 nos.# 400 kV Auxiliary GIS bay module for switching of future 765/400 kV Transformer: 1 no.# 	18 Months	Element at Sl. No 1 (a), 2, & 4
4	2x125 MVAR, 420 kV bus reactor at Pooling station (near Munirabad /suitable location in Koppal distt.)	18 Months	Element at Sl. No 1 (a), 2, & 3

Note:

- I. PGCIL to provide space for 2 nos. 400kV GIS line bays, 2 nos. of 400kV GIS bays for future 765/400kV Transformer and 1 no. 400kV Auxiliary GIS bay at Narendra (New) GIS S/S.

* Required as per CEA's planning criteria.

As per RfQ 02 nos. of 400kV GIS bays for interconnection with Koppal was envisaged. However, it is proposed to implement 02 nos. of complete GIS diameter of One and half breaker scheme, so as the provision of 04 nos of outlet shall be available. Out of these 04 no bays,02 shall be utilized for termination of 400kV D/c line and balance 02 nos. shall be utilized in future for termination of 765/400kV ICTs.

- II. For establishment of 5x500MVA, 400/220 kV Pooling Station near Munirabad /suitable location in Koppal distt, it may be noted that 220 kV bus sectionaliser to be placed such that the 220 kV line bays are uniformly distributed on its both side

12. The identified LTTCs of the Project as specified in TSA are ReNew Surya Ojas Private Limited and ReNew Solar Power Private Limited.

13. For the purpose of evaluation of bids, the Bid Evaluation Committee (BEC) comprising of the following was constituted:

a)	Shri Umesh Kumar Madan, EVP & Regional Head, SBI Capital Markets	Chairman
b)	Shri G R Chandrasekharaish, Director (Transmissions), Karnataka Power Transmission Corporation Limited	Member
c)	Shri Jagath Reddy, Director (Transmission), Transmission Corporation of Telangana Limited	Member
d)	Shri Y.K. Swarnkar, Director (PSETD), Central Electricity Authority	Member
e)	Smt. Manjari Chaturvedi, Director (PSPA-I), Central Electricity Authority	Member
f)	Shri Neeraj Singh, Chairman, Koppal-Narendra Transmission Limited	Convener- Member of the Committee

14. Responses to RfQ were received from the following seven bidders:

S. No.	Name of Bidders
1.	Torrent Power Limited
2.	ReNew Transmission Ventures Private Limited
3.	Power Grid Corporation of India Limited
4.	Sterlite Grid 11 Limited
5.	Adani Transmission Limited
6.	Kalpataru Power Transmission Limited
7.	L&T Infrastructure Development Projects Limited

15. The responses to RfQ were opened 20.11.2019 in the presence of BEC and the representatives of the bidders. Based on the evaluation of the responses to RfQ, the BEC declared all seven bidders as qualified to participate in RfP stage.

16. Out of seven qualified bidders, the following five bidders submitted RfP (Non-Financial and Financial) bids:

S. No.	Name of Bidders
1.	Torrent Power Limited
2.	ReNew Transmission Ventures Private Limited
3.	Power Grid Corporation of India Limited
4.	Adani Transmission Limited
5	Sterlite 11 Grid Limited

17. The responses to RfP (Non-Financial) Bids of the five bidders were opened online on 6.9.2021 at MSTC (Metal Scrap Trade Corporation Ltd.) portal. Based on the recommendation of BEC, RfP (financial)-Initial Offer of all the five bidders were opened online on 23.9.2021 in the presence of BEC. The lowest Initial Offer discovered (Best Deal) at MSTC portal was Rs. 725.00 million per annum to participate in the e-Reverse bidding stage and to submit their final offers. The Initial Price Offer (Levelised Transmission Charges) quoted by the five bidders are as under:

S. No.	Name of Bidders	Levelised Transmission Charges from the Initial Offer (in Rs. Million)	Rank
1	Adani Transmission Limited	725.00	L-1
2	Torrent Power Limited	733.22	L-2
3	ReNew Transmission Ventures Private Limited	767.91	L-3
4	Sterlite Grid 11 Limited	828.40	L-4
5	Power Grid Corporation of India Limited	909.02	L-5

18. As per criteria specified in RfP and based on the recommendation of BEC, four bidders, namely, Adani Transmission Limited, Torrent Power Limited, ReNew Transmission Ventures Private Limited and Sterlite Grid 11 Limited, were qualified to participate in the e-reverse auction stage. The e-Reverse auction was carried out at MSTC portal on 24.9.2021 in presence of members of BEC after intimating to the four qualified bidders regarding lowest Initial Offer. The e-reverse auction was carried out at MSTC portal and after 61 rounds of bidding, the following levelised transmission tariff for each bidder (in ascending order) emerged:

S. No.	Name of Bidder	Levelised Transmission Charges from the Final Offer (Rs.in Million)	Rank
1	ReNew Transmission Ventures Private Limited	611.25	L-1
2	Sterlite Grid 11 Limited	613.41	L-2
3	Adani Transmission Limited	691.94	L-3
4	Torrent Power Limited	712.22	L-4

19. Accordingly, as per the final Bid Evaluation Report dated 1.10.2021, ReNew Transmission Ventures Private Limited emerged as the successful bidder with the lowest levelised transmission charges of Rs. 611.25 million per annum. BEC vide its certificate dated 1.10.2021 has certified that entire bid process has been carried out in accordance with the Guidelines. BEC has further certified that the levelised transmission charges have been discovered through a transparent bidding process involving e-reverse auction and is acceptable.

20. Letter of Intent (LoI) was issued by BPC on 13.10.2021 to the successful bidder i.e. ReNew Transmission Ventures Private Limited. In accordance with Clause

12.3 of the Guidelines, BPC also hosted on its website, the final result of the evaluation of the bids for selection of developer for the Project.

21. In accordance with the provisions of the bid documents and Lol issued in its favour, the Petitioner has prayed for adoption of transmission charges for the project which has been discovered through the process of competitive bidding.

22. In accordance with Clauses 2.4 and 2.5 of RfP, the selected bidder shall within 10 (ten) days of issue of Lol, accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of the LTTCs;
- b) Execute the Share Purchase Agreement;
- c) Acquire, for the acquisition price, one hundred percent equity shareholdings of Koppal-Narendra Transmission Limited along with all its related assets and liabilities;
- d) Make an Application to this Commission for adoption of charges under Section 63 of the Act; and
- e) Apply to this Commission for grant of transmission licence.

23. The proviso to Clause 2.4 of RfP provides that "*if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day- to-day basis till the end of the Bid validity period*". Though Lol was issued on 13.10.2021, PFCCL, vide its letter dated 13.12.2021, in terms of Clause

2.4 of RfP extended the date upto 23.12.2021 for completion of all activities by the successful bidder. ReNew Transmission Ventures Private Limited furnished the Contract Performance Guarantee to LTTCs of the Project for Rs. 178.1 million (Rs.17.81crore) on 9.12.2021 and has acquired hundred percent equity holding in the Petitioner company on 13.12.2021 after execution of the Share Purchase Agreement with PFCCL. TSP (the Petitioner) on behalf of ReNew Transmission Ventures Private Limited filed the Petition through e-filing for adoption of tariff on 22.12.2021.

24. In accordance with the Guidelines, BEC has to certify that the tariff has been discovered through a transparent process of bidding and that the tariff discovered is in line with prevailing market prices. In the minutes of Bid Evaluation Committee meeting held on 1.10.2021, the following has been recorded:

“1. The Financial Bid (Initial Offer) was opened online by the Bid Evaluation Committee at 15:00 hrs (IST) on September 23, 2021 for the following five (05) Bidders:

- a) Torrent Power Limited*
- b) Sterlite Grid 11 Limited*
- c) Adani Transmission Limited*
- d) Power Grid Corporation of India Limited*
- e) ReNew Transmission Ventures Private Limited*

2. The lowest Initial Offer at MSTC portal was 725.00 Million per annum which was communicated to the following Qualified Bidders for participating in the e-reverse bidding process which was held on MSTC Portal on September 23, 2021 at 11:00 Hrs:

- a) Torrent Power Limited*
- b) Sterlite Grid 11 Limited*
- c) Adani Transmission Limited*
- d) ReNew Transmission Ventures Private Limited*

3. The e-reverse bidding process was carried out at MSTC portal on September 24, 2021 at 11:00 Hrs and after 61 rounds bidding closed on next day i.e. September 25, 2021 at 02:27 hrs (IST). All four (4) Qualified Bidders participated in e-reverse bidding. The Evaluation report is attached at Annexure-A.

4. This Final Offer (Levelized Transmission Charges) of each Bidder as quoted at the time of closing of e-reverse bidding is as under:

S. No.	Name of Bidders	Levelised Transmission Charges (in Indian Rupees Million per annum)	Rank
1.	ReNew Transmission Ventures Private Limited	611.25	L-1
2.	Sterlite Grid 11 Limited	613.41	L-2
3.	Adani Transmission Limited	691.94	L-3
4.	Torrent Power Limited	712.22	L-4

.....
7. In view of above, "M/s ReNew Transmission Ventures Private Limited" with the final Offer (Levelised Transmission Charges) of Rs. 611.25 Million per annum, may be declared as the successful bidder.

8. BPC, in their evaluation report (Annexure-A) has confirmed the following:

a). The levelised tariff for this project based on CERC norm works out to Rs.1207.83 million per annum. This has been computed based on the estimated cost as communicated by the Cost Committee constituted by National Committee on Transmission (NCT) and methodology for calculation of tariff as per CERC norms.

b). The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Project" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.

9. After detailed discussions on the evaluation report prepared by the BPC (Annexure-A), the BEC decided the following:

a) "M/s ReNew Transmission Ventures Private Limited" is the successful Bidder after conclusion of the e-reverse bidding process with the lowest Levelised Transmission Charges of Rs. 611.25 million per annum.

b) The levelised tariff computed on the basis of rates quoted by the successful bidder, during e- reverse auction, is lower than the Levelised Tariff estimated by BPC (para 8(a)), hence the levelised tariff discovered through e-Reverse Auction is acceptable.

c) In view of (a) and (b) above, "M/s ReNew Transmission Ventures Private Limited" may be issued Letter of Intent (LOI)."

25. BEC vide its certificate dated 1.10.2021 has certified as under:

"It is hereby certified that:

- 1. The entire bid process has been carried out in accordance with the "Tariff based Competitive Bidding Guidelines for Transmission Service" and "Guidelines for encouraging competition in development of the Transmission Projects" issued by Ministry of Power, Govt. of India under Section 63 of the Electricity Act, 2003 and as amended from time to time.*
- 2. M/s ReNew Transmission Ventures Private Limited emerged as the successful Bidder after the conclusion of e-Reverse Bidding Process with the lowest Levelised Transmission Charges of Rs. 611.25 million per annum.*
- 3. The levelised tariff computed on the basis of rates quoted by the Successful Bidder, during e-Reverse Auction, is lower than the Levelised Tariff calculated based on CERC norms considering the Capital Cost of the Project i.e. "Evacuation of power from RE sources in Koppal Wind Energy Zone (Karnataka) (2500MW)" as assessed by Cost Committee (for finalization of Cost Matrix for estimation of cost) in its meeting held on 22.7.2021 as per the benchmarking capital cost of CERC, hence the levelised tariff discovered through e-Reverse Auction is acceptable."*

26. In the light of the discussions in preceding paragraphs, it emerges that selection of the successful bidder and discovery of the levelised tariff of the Project has been carried out by BPC through a transparent process of competitive bidding in accordance with the Guidelines. BEC in its certificate dated 1.10.2021 has certified that the entire bid process has been carried out in accordance with the Guidelines and that ReNew Transmission Ventures Private Limited has emerged as the successful bidder after conclusion of e-reverse auction with lowest levelised transmission charges of Rs. 611.25 million per annum. Based on certification of BEC, we approve and adopt the transmission charges for the project as per the Appendix (Schedule 6 of the TSA) to this order which shall remain valid throughout the period covered in the TSA. The sharing of the transmission charges by LTTC shall be governed by the provisions of the Central Electricity Regulatory Commission

(Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time.

27. Let a copy of this order be sent to CTU and Long-Term Transmission Customer of the Transmission System.

28. Appendix attached herewith form part of this order.

29. The Petition No. 283/AT/2021 is disposed of in terms of the above.

Sd/-
(P.K. Singh)
Member

Sd/-
(I.S. Jha)
Member

Sd/-
(Arun Goyal)
Member

Appendix

Year	Commencement Date of Contract Year	End Date of Contract Year	Quoted Non-Escalable Transmission Charges (Rs. in Millions)	Quoted Escalable Transmission Charges (Rs. in Millions)
1	Scheduled COD 04.10.23	31-Mar-24	548.05	0.00
2	1-Apr-24	31-Mar-25	771.90	
3	1-Apr-25	31-Mar-26	771.90	
4	1-Apr-26	31-Mar-27	771.90	
5	1-Apr-27	31-Mar-28	771.90	
6	1-Apr-28	31-Mar-29	733.31	
7	1-Apr-29	31-Mar-30	687.47	
8	1-Apr-30	31-Mar-31	641.07	
9	1-Apr-31	31-Mar-32	596.19	
10	1-Apr-32	31-Mar-33	551.48	
11	1-Apr-33	31-Mar-34	551.48	
12	1-Apr-34	31-Mar-35	551.48	
13	1-Apr-35	31-Mar-36	551.48	
14	1-Apr-36	31-Mar-37	551.48	
15	1-Apr-37	31-Mar-38	551.48	
16	1-Apr-38	31-Mar-39	551.48	
17	1-Apr-39	31-Mar-40	551.48	
18	1-Apr-40	31-Mar-41	551.48	
19	1-Apr-41	31-Mar-42	551.48	
20	1-Apr-42	31-Mar-43	551.48	
21	1-Apr-43	31-Mar-44	551.48	
22	1-Apr-44	31-Mar-45	551.48	
23	1-Apr-45	31-Mar-46	551.48	
24	1-Apr-46	31-Mar-47	551.48	
25	1-Apr-47	31-Mar-48	551.48	
26	1-Apr-48	31-Mar-49	551.48	
27	1-Apr-49	31-Mar-50	551.48	
28	1-Apr-50	31-Mar-51	551.48	
29	1-Apr-51	31-Mar-52	551.48	
30	1-Apr-52	31-Mar-53	551.48	
31	1-Apr-53	31-Mar-54	551.48	
32	1-Apr-54	31-Mar-55	551.48	
33	1-Apr-55	31-Mar-56	551.48	
34	1-Apr-56	31-Mar-57	551.48	
35	1-Apr-57	31-Mar-58	551.48	
36	1-Apr-58	35 th anniversary of Scheduled COD	551.48	